

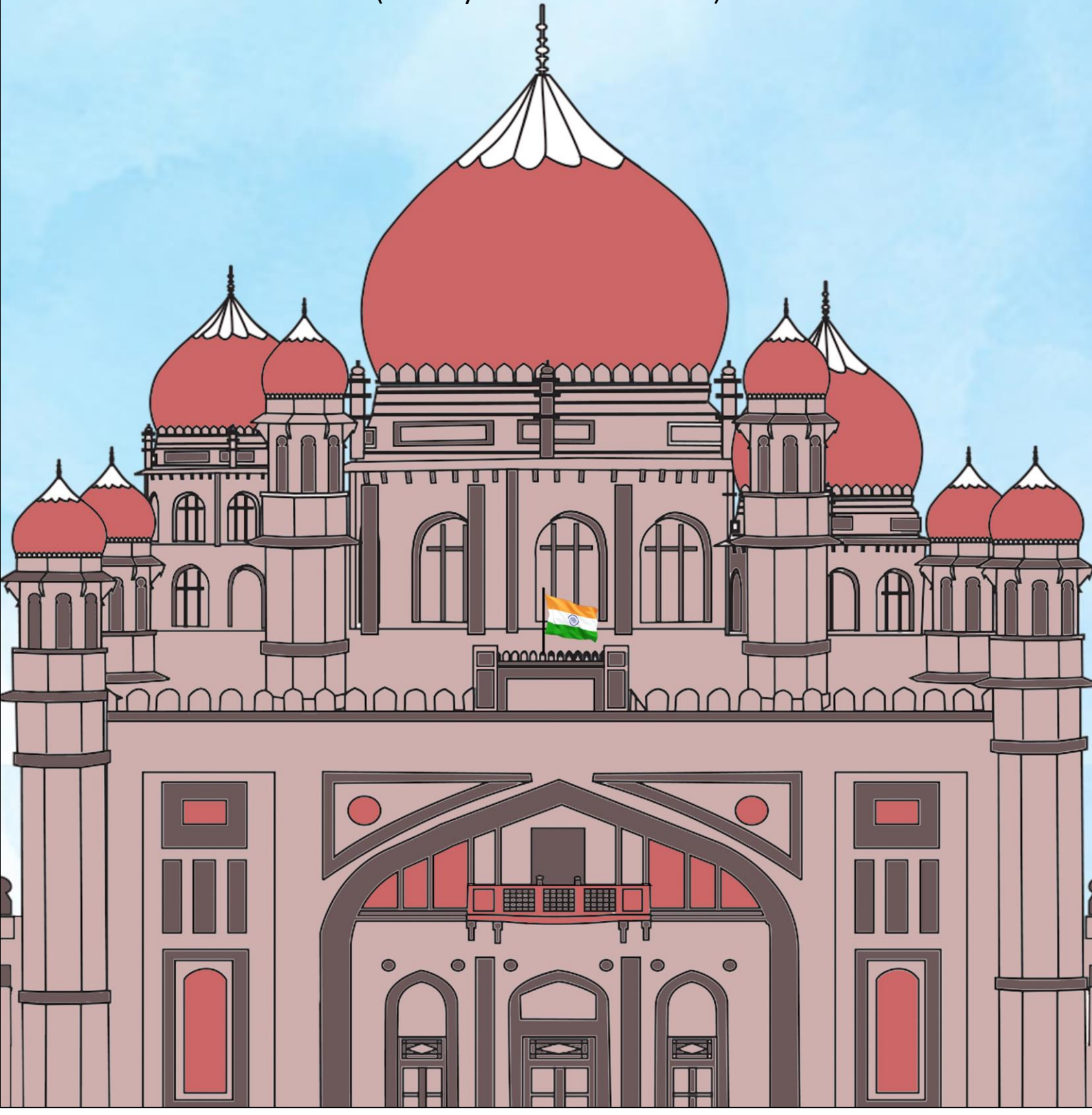


High Court for the State of Telangana

e-Newsletter

Volume III – Issue 1

(January 2021 – March 2021)





HON'BLE THE CHIEF JUSTICE

HIMA KOHLI

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FOREWORD

The Editorial Board of the e-Newsletter has the pleasure to extend its best wishes for the Year 2021. The year 2020, which was erstwhile earmarked as the year of many visions, will sadly be known as the year of COVID-19 and will be remembered for the life-altering changes that it has bought upon us, some of these redefined the way we communicate and conduct our work routines.

The Pandemic is refusing to leave us and hit our homeland hard with the second wave, during which many lives were lost, the State Judiciary was not spared either, and has sadly lost many Advocates, Officers, and staff of the High Court and Sub-ordinate Courts. The Editorial Board pays its heartfelt condolences to the family members of the departed Souls and also prays for the quick recovery of those who are undergoing the treatment for Covid-19. The High Court is also doing its best to aid the needy in these tough times.

Moving forward, the Telangana High Court had the Privilege to have its first woman Chief Justice. A Judge of multiple fortes and an avid advocate of mediation as an alternative dispute resolution mechanism, it is truly a privilege for the State Judiciary to have her ladyship as the Chief Justice.

During this period, an all-new website for the Telangana State Judicial Academy and a Portal for Daily Disposal Statement, with information of Undated Cases integrated into it, have been introduced. The High Court is always on the lookout for introducing and integrating new technologies for the better and speedy delivery of Justice in the State.

Hon'ble Sri Justice M. S. Ramachandra Rao

Hon'ble Sri Justice P. Naveen Rao





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HON'BLE JUDGES OF THE HIGH COURT



Hon'ble the Chief Justice
Hima Kohli



Hon'ble Sri Justice
M.S. Ramachandra Rao



Hon'ble Sri Justice
A. Rajasheker Reddy



Hon'ble Sri Justice
P. Naveen Rao



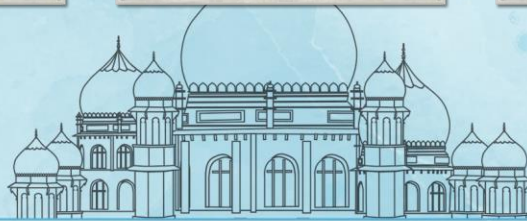
Hon'ble Sri Justice
Challa Kodanda Ram



Hon'ble Dr. Justice
Shameem Akther



Hon'ble Sri Justice
P. Keshava Rao





Hon'ble Sri Justice
Abhinand Kumar Shavili



Hon'ble Sri Justice
T. Amarnath Goud



Hon'ble Justice
G. Sri Devi



Hon'ble Sri Justice
T. Vinod Kumar



Hon'ble Sri Justice
A. Abhishek Reddy



Hon'ble Sri Justice
K. Lakshman



Hon'ble Sri Justice
B. Vijaysen Reddy





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Events of the High Court

High Court bids farewell to Hon'ble the Chief Justice Sri Justice Raghvendra S. Chauhan



Hon'ble Judges bidding farewell to Hon'ble Sri Justice Raghvendra S. Chauhan

The High Court for the State of Telangana with its full bench bid farewell to Hon'ble Sri Justice Raghvendra S. Chauhan on his lordships transfer to Uttarakhand High Court on 04.01.2021. Hon'ble Judges of the High Court, Chairman, Bar Council of Telangana, Advocate General, the President, High Court Bar Association, Registrars of the High Court, and other dignitaries took part in the farewell. His lordship's esteemed endeavours, accomplishments, and landmark judgments were mentioned in high regard by various speakers on this occasion.

Swearing-in ceremony of Hon'ble Justice Hima Kohli as the Chief Justice, High Court for the State of Telangana:



Hon'ble Sri Justice Hima Kohli taking oath as the Chief Justice, High Court for the State of Telangana
 Hon'ble the Governor for the State of Telangana, Smt. Tamilisai Soundararajan administered the oath of office to Hon'ble Justice Hima Kohli as the Hon'ble the

Chief Justice, High Court for the State of Telangana at Raj Bhavan, Hyderabad. The Chief Minister for the State of Telangana Sri K. Chandrasekhar Rao, his cabinet Ministers, Hon'ble Judges of the High Court, Senior State Officials and other dignitaries attended the ceremony.

Hon'ble Justice Hima Kohli is the third Chief Justice of the High Court for the State of Telangana after bifurcation of erstwhile united High Court for the States of Telangana and Andhra Pradesh and the First Woman Chief Justice of the High Court for the State of Telangana.

● Republic Day Celebrations:

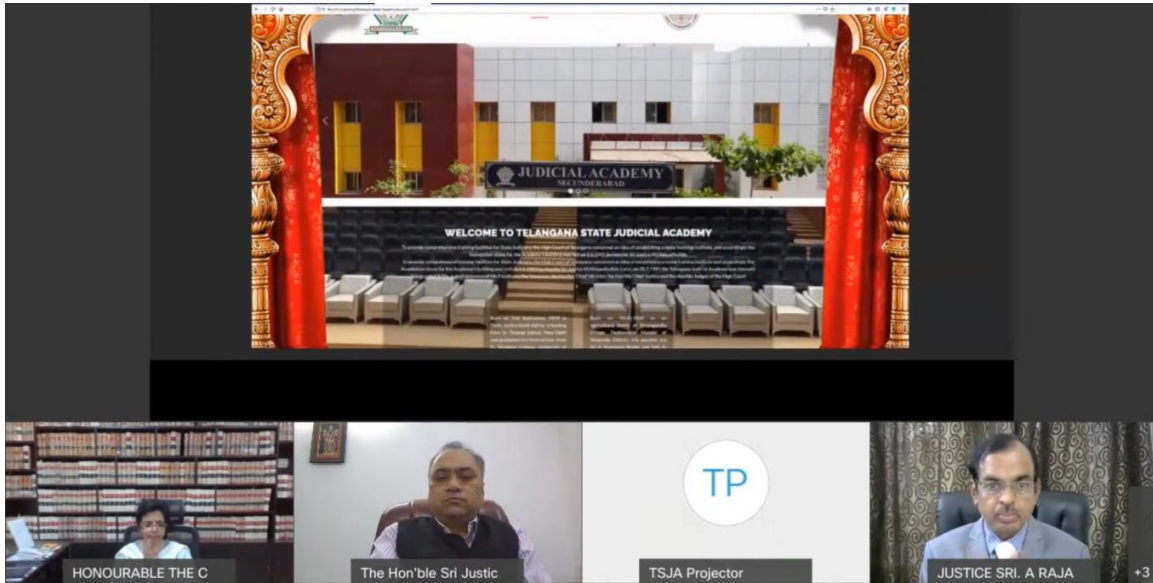


Hon'ble the Chief Justice hoisting the flag

Hon'ble the Chief Justice Hima Kohli hoisted the national flag on the occasion of Republic Day on 26.01.2021. The Hon'ble Judges of the High Court, Registrars of the High Court, the Chairman, Bar Council of Telangana, the President, High Court Bar Association and other dignitaries graced the occasion. Due to the pandemic of COVID-19, the celebrations were held with limited gathering and the program was streamed live on web platforms.

Hon'ble the Chief Justice addressed the gathering on this occasion and highlighted few of the High Court's judgments during the tough period of the pandemic of COVID-19, and explained how the High Court dealt with the pandemic to

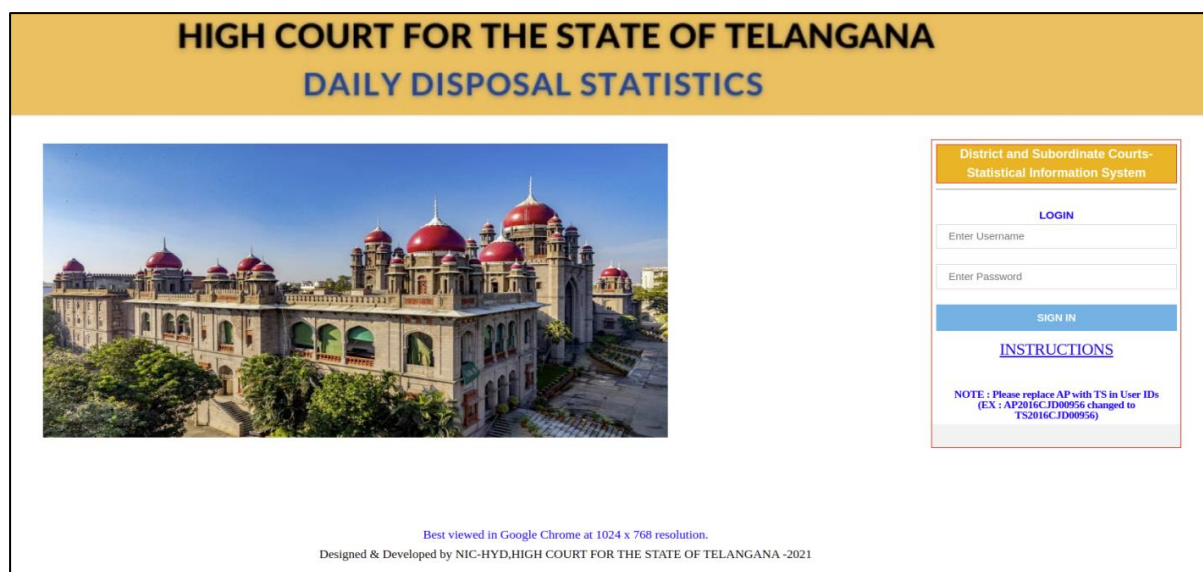
● Launching of official website for the Telangana State Judicial Academy:



Hon'ble the Chief Justice virtually launching the official website of the Telangana State Judicial Academy

Hon'ble the Chief Justice Hima Kohli digitally launched the official website of the Telangana State Judicial Academy on 25.02.2021 in the august virtual presence of Hon'ble Sri Justice A. Rajashekher Reddy, President, Telangana State Judicial Academy, Hon'ble Sri Justice T. Amarnath Goud. The website is developed by the in-house NIC team, High Court for the State of Telangana and will be hosting all the latest news, details of training programs and events of the Judicial Academy. The High Court and the TS Judicial Academy intend to make this into an online platform where the Judicial Officers and visitors can enlighten themselves on various aspects of law and judicial administration. The Telangana State Judicial Academy's website can be found at the URL: www.tsja.gov.in

- **Launching of Daily Disposal Portal with integration of statistics pertaining to undated cases:**



Screenshot of the DDS portal

The High Court for the State of Telangana has launched an updated Daily Disposal Statistics (DDS) portal for the Judicial Officers. This portal helps the High Court in monitoring the disposal of cases, especially old and identified matters, by the Judicial Officers working in the State of Telangana.

The Judicial Officers in the State can log into the portal using their UID and enter the Daily Disposal Statistics for the day, after the Court working hours. Further, they can enter the statistics of undated cases showing in the NC CIS 3.2 software.

The DDS portal is now updated to include the details of Undated Cases of that particular Court, so that, the Officers can take cognizance of the statistics and initiate steps to bring the undated cases down to zero or to reduce them to the minimum possible number. The High Court can also take a look at the undated cases of each Court and the progress made by the court over a period of time in this regard on daily basis.

- **State Judiciary dealing with COVID-19 pandemic:**

Keeping in view the spike of COVID-19 cases in the State, the High Court is taking preventive and safety measures to combat the COVID-19 pandemic.

- Periodical Sanitization of the Chambers, Court Halls and various sections in the entire High Court premises.
- Providing Sanitizer dispensers at the entrance of each Chamber, Court Hall and in all the Sections, along with sanitizers for daily use.

- Providing face shields and masks for the entire staff of the High Court.
- Providing sanitization Fog machines for sanitization of Chambers/Court Halls, daily.
- Providing Hot Air Hand dryers in all the toilets located in the entire premises of the High Court.
- Providing Pulse Oximeters and Air Purifiers to the Hon'ble Judges and Judicial Officers.
- Providing transparent plastic sheet with table cover frame on the dias of each Court Hall.

● **Financial aid to the family members of deceased staff of the High Courts:**

Hon'ble Sri Justice A. Rajasheker Reddy, President, High Court Cooperative Society handed over the cheques for compensation, of Rs. 10 Laksh to the family members of Late Sri G. Raj Kumar, Court Master, High Court for the State of Telangana and Late Sri Vijay Kumar, ASO, High Court of Andhra Pradesh, who have tragically lost their lives in different accidents. On this occasion, Hon'ble Sri Justice A. Rajasheker Reddy stated that, the loss of a head of the family will be unbearable for the family members, and that the High Court Cooperative Society has insured all the employees of the members to provide financial aid to the family members in case of unfortunate deaths like these.

● **Unveiling of 10th edition of e-Mediation Writings by the Hon'ble Chief Justice:**

Hon'ble the Chief Justice Hima Kohli unveiled the 10th edition of E-Mediation Writings on 1st March 2021 in Virtual Mode. On this occasion, Hon'ble the Chief Justice stated that mediation lessens the burden on the courts and further reduces the number of cases which are filed by the way of appeals, further stressing upon the benefits of mediation where both the parties to the litigation can leave the mediation centre premises happily. Hon'ble Sri Justice T. Amarnath Goud, Judge, High Court for the State of Telangana, Sri A. Narasimha Reddy, Chairman, Bar Council of Telangana and Sri Avinash Mohanty, Joint Commissioner of Police, Hyderabad joined the unveil virtually.

● **Hon'ble the Chief Justice's interaction with Girls residing in State Homes:**

The Telangana State Legal Services Authority organized a virtual interaction session with the inmates of Girls Homes in the State on 5th March, 2021. Hon'ble the Chief Justice Hima Kohli graced the occasion and interacted with the girls on a wide

variety of topics, covering aspects of atrocities and crimes against girls, the punishment imposed against the culprits under law, further discussing with them on how they can achieve better things in their lives.

Smt. G. Anupama Chakravarthy, TSLSA Member Secretary, conducted the program with the cooperation of Smt. B. Shailaja, Director, Women and Child Welfare Department (WCWD). On this occasion, the Member Secretary has stated that the Secretaries of District Legal Services Authorities are frequently visiting the children's homes of boys and girls to enquire about the facilities provided to the children.





Some of the important and latest Judgments delivered by the Hon'ble Judges of this High Court

HON'BLE SRI JUSTICE M.S. RAMACHANDRA RAO

Subject: Constitution of India, Land Laws and Wakf Act.

Case Details: M/S SAI PAWAN ESTATES PVT. LTD VS THE TELANGANA STATE WAKF BOARD; WRIT PETITION NO.20707 OF 2018, WRIT PETITION NO.9709 OF 2020 AND WRIT PETITION NO.12548 OF 2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 30-03-2021.

Facts: Since these three Writ Petitions relate to land in Sy.No.80 of Hafeezpet Village, Serilingampally Mandal, Ranga Reddy District and since common questions of fact and law arise in these three cases, they are being disposed of by this common order.

There is a three pronged contest/claim to land in Sy.No.80 of Hafeezpet Village, Serilingampally Mandal, Ranga Reddy District among: (i)petitioners in these Writ Petitions, who contend that it is private land belonging to them, (ii)the State of Telangana represented by its Secretary, Minority Welfare Department (respondent no.2 in W.P.No.20707 of 2018 and respondent no.1 in W.P.No.12548 of 2020) and its Principal Secretary, Revenue Department (respondent no.3 in W.P.No.12548 of 2020 and respondent no.1 in W.P.No.9709 of 2020), District Collector, Ranga Reddy District (respondent no.4 in W.P.No.20707 of 2018, W.P.No.12548 of 2020 and respondent no.3 in W.P.No.9709 of 2020), Tahsildar/Deputy Collector, Serilingampally Mandal, Ranga Reddy District (respondent no.5 in W.P.No.12548 of 2020 and also in W.P.No.9709 of 2020), Joint Sub-Registrar and Registering Officers, Ranga Reddy District (respondent no.6 in W.P.No.20707 of 2018 and in W.P.No.12548 of 2020), District Registrar, Ranga Reddy District (respondent no.5 in W.P.No.20707 of 2018), Principal Secretary, Home Department of State of Telangana (respondent no.2 in W.P.No.9709 of 2020), Revenue Divisional Officer, Serilingampally Mandal, Ranga Reddy District (respondent no.4 in W.P.No.9709 of 2020), Station House Officer, Miyapur Police Station (respondent no.6 in W.P.No.9709 of 2020), Mandal Revenue Inspector, Serilingampally Mandal, Ranga Reddy District (respondent no.7 in W.P.No.9709 of 2020) and Village Revenue Officer, Hafeezpet Village, Serilingampally Mandal, Ranga Reddy District (respondent no.8 in W.P.No.9709 of 2020), who contend that it is Government land; and (iii)the Telangana State Wakf Board (respondent no.1 in W.P.No.20707 of 2018 and respondent no.2 in W.P.No.12548 of 2020), Sultan Ahsan-ud-Dowla said to be

Mutawalli and Sajjadanasheen of Dargah Hazrat Salar-E-Auliya (respondent no.7 in W.P.No.20707 of 2018 and in W.P.No.12548 of 2020) and Dargah Hazrat Salar-E-Auliya (respondent no.3 in W.P.No.20707 of 2018 and respondent no.8 in W.P.No.12548 of 2020) , who contend that it is wakf property.

Held: (i)W.P.Nos.20707 of 2018, 9709 of 2020 and 12548 of 2020 are allowed;(ii)It is declared that the land in Sy.No.80 of Hafeezpet village, Serlingampally Mandal, Ranga Reddy District is neither State Government land nor is it Wakf property, and that it is private property;(iii)It is declared that the act of registration of Acs.140.00 in Sy.No.80 of Hafeezpet Village, Serilingampally Mandal, Ranga Reddy District as Wakf property attached to Dargah Hazrat Salar-E-Auliya under Section 36 of the Wakf Act, 1995 by the then A.P. State Wakf Board on 13.12.2013 is arbitrary, illegal and violative of Article 14 and 300A of the Constitution of India and also in violation of principles of natural justice, the Wakf Act, 1995; and the said actions including Board Resolution No.936/2013 dt.09.12.2013 of the A.P. State Wakf Board, Muntakhab F No.16/RR/REG/2013 published in Telangana Gazette Part II, bearing No.79 dt.01.11.2014 wherein Muntakhab was entered in Book of Endowment, Volume II at Page No.159, at Serial No.37 in F.No.16/RR/REG/2013 dt.13.12.2013 was published, are set aside and declared as null and void; (iv)The Telangana State Wakf Board is directed to delete the entry made in Column No.5, Book of Endowment Volume II, Telangana at Page 159 and Serial No.37 in F.No.16/RR/REG/2013 dt.13.12.2013 in respect of the land in Sy.No.80 of Hafeezpet Village, Serilingampally Mandal, Ranga Reddy District;(v)Letter in File No.M/35/SMPC/2005 dt.16.06.2020 written by the Telangana State Wakf Board to the Respondents 5 and 6 in W.P.No.20707 of 2018/Respondent no.6 in W.P.No.12548 of 2020 objecting to registrations of alienations by way of sale, gift, mortgage, conveyance etc., of land in Sy.No.80 or 80/A to D of Hafeezpet Village, Serilingampally Mandal, Ranga Reddy District, is set aside; (vi)The respondents in all Writ Petitions including the Tahsildar/Dy.Collector, Serilingampally Mandal, Ranga Reddy District shall permit registrations under the Registration Act, 1908 of the above land by way of sale, gift, mortgage, conveyance etc without raising any objection that the said land belongs to the State of Telangana or that it is Wakf property;(vii)a direction is issued in W.P.No.9709 of 2020 to respondents 1, 3, 4 and 5 therein to delete the entries in the Revenue Records showing land in Sy.No.80 of Hafeezpet Village, Serilingampally Mandal, Ranga Reddy District as 'Sarkari' and recording the State Government's possession; (viii)a direction is issued in W.P.No.9709 of 2020 to respondents 1, 3, 4 and 5 to sub-divide the land in Sy.No.80 of Hafeezpet village into Sy.No.80/A, 80/B, 80/C and 80/D as per (a) order dt.05-11-1970 in Application No.142 of 1970 in C.S.No.14 of 1958, (b) as per

the decree dt.26-02-2010 in Application No.132 of 2010 in C.S.No.14 of 1958 as modified by the order dt.04-06-2014 in Application No.500 of 2014 and (c) as per deed of partition document No.2789 of 2016 dt.10-03-2016 between the petitioner in W.P.No.12548 of 2020 and W.P.No.9709 of 2020; (ix) respondent Nos.1, 3, 4 and 5 in W.P.No.9709 of 2020 are further directed to mutate Ac.50.00 in Sy.No.80/D of Hafeezpet village, Serilingampalli Mandal, Ranga Reddy District in favour of the petitioner and his co-owners;(x) the above actions (iv),(vi),(vii),(viii) and (ix) shall be carried out within 4 weeks from the date of receipt of a copy of this order; and (xi)The State of Telangana and it's Officials and the Telangana State Wakf Board and its employees are restrained from interfering with the peaceful possession of the petitioners in respect of the land claimed by them in Sy.No.80 or 80/D (forming part of Sy.No.80) of Hafeezpet village, Serilingampalli Mandal, Ranga Reddy District; and(xii)the State of Telangana and the Telangana State Wakf Board shall each pay Rs.50,000/- as costs to each of petitioners in W.P.20707 of 2018 and to the petitioner in W.P.9709 of 2020 within 4 weeks.



 **HON'BLE SRI JUSTICE A. RAJASHEKER REDDY**

Subject: Existence of Arbitration Clause - Arbitration & Conciliation Act, 1996.

Case Details: M/S SAVERA CONSTRUCTIONS PVT LTD. **VS** M/S ADITYA CONSTRUCTION COMPANY PVT LTD., AND ANOTHER IN ARBITRATION APPLICATION NO. 34 OF 2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 31-03-2021.

Facts: This arbitration application is filed under Section 11(5) & (6) of the Arbitration & Conciliation Act, 1996 (for short, "the Act") seeking appointment of sole Arbitrator to resolve the disputes between the parties arising under the registered development Agreement-cum-GPA, dated 01-01-2012.

Held: In M/S.MAYAVATI TRADING PVT. LTD. vs. PRADYUAT DEB BARMAN (2019 (8) SCC 714) a 3-Judge bench of the Hon'ble Supreme Court held that Court's power in an Application under Section 11 is confined only to the examination of the existence of a valid arbitration agreement and the Court cannot decide on the arbitrability of a dispute which ingredient is present in the case. In ORIENTAL INSURANCE COMPNAY LIMITED vs. DICITEX FURNISHING LIMTED, (2019 (16) SCALE 242) the Supreme Court further held that when once the Court is satisfied with the existence of arbitrable

dispute, in respect to other contentious pleas, it cannot be too particular about the nature of the plea, which necessarily has to be made and established in the substantive proceeding. The above decisions are applicable to cases which have arisen after 2015 Amendment and the case in hand also arose post 2015 Amendment and is governed by the ratio laid down in the decisions.

On the above analysis, it is observed that there exists arbitration clause in the DAGPA dated 01-01-2012 which is validly invoked by applicant by issuance of notice dated 25-07-2019 to R1-Developer and there exists arbitral disputes between the parties and they are parties to the agreement. The other contentious issues raised by the learned counsel for parties have a bearing on the merits of the matters, which requires leading of evidence and counter evidence by the parties and is left to be decided by the learned Arbitrator.



 **HON'BLE SRI JUSTICE P. NAVEEN RAO**

Subject: Telangana Mutually Aided Co-operative Societies Act 1995.

Case Details: MR. SURTHI VENKATESH **VS.** ELECTION COMMITTEE IN W.P. NO. 2299/2021. [\(Click here for full Judgment\)](#)

Date of Judgment: 04-02-2021.

Facts: Petitioner was Ex-Member of Sri Somavamsha Shasatrarjuna Kshatriya Mutually Aided Cooperative Thrift Society Limited, Hyderabad (second respondent herein). His membership was terminated by resolution dated 22.2.2020. Challenging the said termination, petitioner filed W P No. 15890 of 2020 which is pending consideration before this Court. Election notice was issued on 5.1.2021 to conduct elections to elect two Directors who are retiring by rotation. As per the schedule announced, nomination forms were available from 11.1.2021 to 20.1.2021; nominations were to be filed from 18.1.2021 to 22.1.2021 and election is scheduled to be held on 7.2.2021. One of the conditions imposed to contest the elections is that person must be a shareholder/ member whose name is on the members' rolls of the society as on 31.12.2020. As petitioner was terminated from membership, this clause is staring at him. He therefore represented to the Chairman of Election Committee on 16.1.2021 requesting him to permit him to file nominations as he is contesting the termination in writ petition pending consideration before the High Court and likely to be taken up. Said request of the writ petitioner was rejected vide intimation dated 20.1.2021 informing the petitioner that since he cease to be a

member of the society and in view of first of the terms and conditions, he is not eligible to contest and therefore the question of permitting him to file nominations, does not arise. The said decision and election notification is assailed in this writ petition.

Held: As of now the petitioner is not a member of the second respondent society. The manner of termination of the membership of the petitioner is pending consideration in the writ petition no.15890 of 2020. Having regard to the consistent view taken by the Constitutional Courts it is not permissible to interdict the election process on the premise that petitioner is most likely to succeed in the writ petition no. 15890 of 2020 against termination of his membership from the second respondent society and therefore he is entitled to contest the election but was illegally denied. It is premature to assume as such. Even assuming that termination was illegal, it is no ground to stall the election process. I therefore, see no merit in the writ petition.



 **HON'BLE SRI JUSTICE CHALLA KODANDA RAM**

Subject: Child Development Project Officer (CDPO) in taking forcible custody of the child - Hindu Adoptions and Maintenance Act, 1956.

Case Details: KOMMURI SRINIWAS AND ANOTHER VS. THE STATE OF TELANGANA AND 6 OTHERS WP NO.9591 OF 2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 05-01-2021.

Facts: The petitioners assail the action of 2nd respondent-Child Development Project Officer (CDPO) in taking forcible custody of the child and sending to Shishu Gruha, Sangareddy as illegal and arbitrary, and consequently seek a direction to release the child to the care and custody of the petitioners.

Held: In the absence of there being unimpeachable and absolute material for the respondent authorities to say that the adoption claimed by the petitioners to be sham and not acceptable, is totally unreasonable and arbitrary and without there being any basis. The understanding of the authorities that 2017 Regulations would apply with respect to every adoption and the adoptions can be made only under the 2017 Regulations is only on account of misinterpreting the provisions and on account of the improper understanding of the width and scope of the Juvenile Justice Act and Regulations vis-à-vis provisions of HAMA. Yet another contention of the learned

counsel for the respondent No.4 that the adoption deed claimed by the petitioners is not registered and thus the same would have no validity is also liable to be rejected. What all Section 16 of the HAMA Act declares is the effect of registration of adoption deed, and the weight that is required to be given to the same when the same is legally challenged. A close scrutiny of the provisions of HAMA Act does not disclose there being any set procedure, or a ritual or a necessity of a written deed for a valid adoption to come into existence. These aspects of the matter are also no longer res integra and it is not necessary for this Court to reproduce the same, as the same are available in various legal journals. The restrictive scope of Juvenile Justice Act, and inapplicability of the same to the adoptions made under the HAMA Act were noticed and elaborately dealt by a Division Bench of Kerala High Court and the Punjab and Haryana High Court, apart from the clear and ample guidance provided in the judgment of the Supreme Court in M/s Shabnam Hashmi v. Union of India (AIR 2014 SC 1281). Further the Delhi High court in PKH v. Central Adoption Resource Authority (2016 SCC OnLine Del 3918) in categorical terms held that a Hindu child who is offered and accepted in adoption under Hindu Adoptions and Maintenance Act, 1956, by no stretch of imagination, can be termed as a surrendered child.

In those circumstances, this writ petition is allowed and the respondent no.2 is directed to handover the child to the petitioners (adoptive parents) in the presence of respondents 5 and 6 (biological parents). No costs. Miscellaneous petitions, if any pending, shall stand closed.



HON'BLE DR. JUSTICE SHAMEEM AKTHER

Subject: Sections 188 and 341 of IPC and Section 127 of the Representation of Peoples Act, 1951.

Case Details: Y S VIJAYALAXMI VS THE STATE OF TELANGANA CRIMINAL PETITION NO.11 OF 2021. [\(Click here for full Judgment\)](#)

Date of Judgment: 04-03-2021

Facts: This Criminal Petition, under Section 482 of Cr.P.C., is filed by the petitioners/A.1 and A.2, to quash the proceedings in C.C.No.1 of 2019 pending on the file of Special Judge for the Trial of Cases against MPs/MLAs, Hyderabad, wherein, cognizance was taken against the petitioners/A.1 and A.2 for the offences punishable

under Sections 188 and 341 of IPC and Section 127 of the Representation of Peoples Act, 1951 ('R.P.Act', for brevity).

Held: Section 127 of R.P.Act reads as follows:

"Disturbance at election meetings: Any person who at a public meeting to which this section applies acts, or incites others to act, in a disorderly manner for the purpose of preventing the transaction of the business for which the meeting was called together shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to two thousand rupees or with both."

A plain reading of the above provision of law makes it clear that there are no allegations against the petitioners in the charge sheet, which are sufficient to attract the above said provision. Section 127 of R.P.Act is referable to disturbances at election meetings, which is not the case of the prosecution at all. Further, the allegation is that a rally was taken out and a meeting was conducted on road obstructing general traffic. Hence, the cognizance taken against the petitioners for the offence under Section 127 of R.P.Act is liable to be quashed.

I have gone through the citations relied upon by the learned senior counsel appearing for the petitioners/A.1 and A.2. In **Keki Hormusji Gharda's** case ((2009) 6 Supreme Court Cases 475), the appellants were Managing Director and Directors of a Limited Company, which owned a villa. The said villa was occupied by the first respondent therein. When the appellants, in the capacity of Managing Director and Directors, took a decision on behalf of the Company to get repaired the road leading to the Villa through a contractor, first respondent opposed the same.

When the repair work was going on, the first respondent lodged a report with the police concerned and initiated criminal proceedings against the appellants and also the architect, alleging that they have committed offence of 'wrongful restraint' under Sections 339 and 341 of IPC. Under those circumstances, the Hon'ble Apex Court held that the term 'voluntary' in Section 339 of IPC connotes direct physical restraint and that there should be restriction on normal movement of a person and that when the accused persons had taken only a decision on behalf of the Company to get the road repaired and the said repair might have caused some inconvenience but not physical obstruction to the first respondent, it cannot be said that a case under Section 339 and 341 of IPC had been made out against the appellants. In the instant case, the allegations against the petitioners/A.1 and A.2 are that they, along with the other accused, were conducting a rally without permission to conduct a

meeting on road obstructing general traffic and caused inconvenience to the public by obstructing the movement of vehicles. In view of the same, the said decision is distinguishable from the instant case, on facts. The other two decisions in **Dr. Kodela Siva Prasad Rao's** case ((2006) 2 ALD 692) and **Pragada Nageshwara Rao's** case (Decision dated 10.07.2018 passed in Crl.P.No.4278 of 2018 by the erstwhile common High Court for the States of Telangana and Andhra Pradesh) relied by the learned senior counsel are also distinguishable from the fact and circumstances of the case on hand.

Coming to the decisions relied by the learned Public Prosecutor in support of his submissions, in **Ghanshyam Sharma's** case (2014 AIR SCW 5969), the Hon'ble Apex Court held that charge-sheet filed by the police is not conclusive of the offences for which the accused is to be tried and; that the Court has to either frame proper charge or discharge accused or ask for further investigation. In **Darshan Singh Saini's** case (2015 (14) SCC 570), the Hon'ble Apex Court held that Section 216 of Cr.P.C. postulates that it is open any Court to alter or add to any charge, at any time before the judgment is pronounced. In **Durgacharan Naik's** case (AIR 1986 SC 1775), the Hon'ble Apex Court held that Section 195 of Cr.P.C. does not bar the trial of an accused person for a distinct offence disclosed by the same or slightly different set of facts and which is not included within the ambit of the Section, but provisions of Section 195 cannot be evaded by resorting to devices or camouflage. In **Pankaj Aggarwal's** case (2001 (4) SCALE 235), the Hon'ble Apex Court found fault with the order taking cognizance for the offence under Section 186 of IPC for want of requirements under Section 195(1)(a)(i) of Cr.P.C. and accordingly quashed the same.



HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

Subject: Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and Constitution of India.

Case Details: DR. DURAISAMY BASKARAN VS. M/S. GAIL (INDIA) LIMITED, 16, BHIKAJI CAMA PLACE, RK PURAM, NEW DELHI – 110006, REP. BY ITS CHAIRMAN AND MANAGING DIRECTOR AND OTHERS. W.P.NO.26030 OF 2017.

[\(Click here for full Judgment\)](#)

Date of Judgment: 16-03-2021

Facts: This Writ Petition is filed seeking a Writ of Mandamus declaring the suspension order dt.06-07-2016 issued by the Disciplinary Authority, report dt.20-01-2017 of the Internal Complaint Committee (ICC), Memo dt.30-01-2017 of the Disciplinary Authority, order of removal dt.24-03-2017 of the Disciplinary Authority, order dt.29-06-2017 confirming the order of the Disciplinary Authority and also order dt.17-05-2017 of the Executive Director HR forfeiting the gratuity, as arbitrary, illegal and contrary to the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (for brevity 'the Act, 2013), Government of India OM No.11013/2/2014EsttAIII dt.16-07-2015, Guidelines on Sexual Harassment of Women at Work Place dt.04-05-2016 issued by the respondent Organization and also against the GAIL Employees' CDA Rules 1986, and set aside the same.

Held: In the instant case, petitioner was a regular employee and stands on a better footing, but straight away, he was removed from service without initiating any disciplinary proceedings which is contrary to the Regulations. Regulation 30 is in the nature of substantive law where the Regulation 30 mandates that no order of imposing any of the major penalties specified in Regulation 28 shall be made, without holding enquiry in accordance with this Rule. So, regulation 30 is a substantive law in nature and is not a procedural aspect. When the procedure of law complied or not complied, then the concept of the prejudice might have caused to the petitioner would arise. But here, the respondents have violated the substantive requirement of Regulation 30 which makes it clear that no orders imposing any major penalty can be imposed against any employee without conducting an enquiry in accordance with Regulation 30 which mandates that initiation of disciplinary proceedings is a mandatory requirement and without conducting any enquiry, no employee can be imposed any major penalties as contemplated under Regulation 30.

23. The reliance placed by the learned counsel for the respondents in respect of the judgment delivered by the Supreme Court in **Medha Kotwal Lele** ((2013)1 S.C.C. 297) is concerned, the judgment also makes it clear that the ICC enquiry report would be treated as enquiry report in a disciplinary proceeding. Now the issue is whether the respondents have initiated disciplinary action against the petitioner or not in accordance with Regulation 30 of the Rules, 1986. Had the respondents initiated disciplinary action in accordance with Regulation 30, then the ICC report could not have been treated as enquiry report in disciplinary case. But in the instant case, the respondents have not initiated any disciplinary proceedings against the petitioner in accordance with Regulation 30 of the Rules, 1986 and in the absence of the same, the question of treating ICC report as disciplinary proceedings, would not arise.

24. Looking from any angle, the orders of removal passed on 24-03-2017 by the disciplinary authority and the proceedings dt.29-06-2017 confirmed by the appellate authority are liable to be set aside and accordingly they are set aside as the said proceedings were issued by the respondents without initiating any disciplinary action against the petitioner and accordingly the Writ Petition is allowed. It is always open for the disciplinary authority to initiate disciplinary proceedings against the petitioner in accordance with Regulation 30 of the Rules, 1986 and pass appropriate orders in accordance with law.



 **HON'BLE SRI JUSTICE T. AMARNATH GOUD**

Subject: Article 227 of the Constitution of India.

Case Details: M/S. SENTHAN PROPERTIES VS M/S. S.V.S. INFRA SERVICES PVT LTD.
CRP 1173 OF 2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 21-01-2021.

Facts: The order dated 12.10.2020 passed in I.A.No.430 of 2020 in I.A.No.1671 of 2019 in O.S.No.318 of 2019 on the file of the Court of the Principal District Judge, Medak, is under challenge in this Civil Revision Petition, filed under Article 227 of the Constitution of India, whereby the learned District Judge allowed the I.A.No.430 of 2020 granting police aid to the petitioner/plaintiff.

Held: It is an admitted fact that the impugned order is an ad interim order. It is also an admitted fact that the petitioner herein had filed Civil Miscellaneous Appeal before this Court challenging the ad interim order passed by the Court below in I.A.No.1671 of 2019. Of course, the said Civil Miscellaneous Appeal was dismissed as withdrawn. Unless and until the interim injunction is made absolute and the rights of the parties are crystallized, the Court cannot normally order police aid petition because the party in whose favour the ad interim order was granted may take advantage of the situation and under the guise of the said order that party may cause undue hardship to the other party. Such is the ratio decidendi in all the cases cited supra. If the petitioner herein against whom an order of ex parte injunction is granted, had violated the order of injunction, the first respondent can take recourse to file a petition under Rule 2-A of Order 39 CPC, which lays down a punitive measure for the purpose of compelling a party to comply with the order of injunction. But the Court cannot straight away order police aid petition without disposing of the interim

injunction petition because granting police aid to implement an ex parte injunction may sometimes cause prejudice and hardship to the opposite party, without hearing whom an injunction was granted against him. In that view of the matter, I am of the view that the Court below was in error in passing orders on the petition for police aid, without disposing of I.A.No.1671 of 2019 on merits. In Adhikarath Valappil ... vs Korath Illath Valappil Mammi (AIR 1999 Ker 383) the Kerala High Court held as under:

“We are of the view that this Court shall not interfere in matters involving civil rights with an order of police protection on the basis of an ad interim ex parte order of the Civil Court and that only a final order passed under Rule 1 or Rule 2 of Order 39 of the Code of Civil Procedure can be enforced with the assistance of the police. We, therefore, hold that the judgment of the learned single Judge ordering police protection in case of violation of the ex parte injunction order is not in order and by the impugned judgment police authorities are given the right to decide whether there is a violation of the injunction order passed by the Civil Court. We also feel that Courts should be reluctant to grant police protection on the basis of ex parte injunction orders, which would only pave the way for further litigation between parties, since the parties, on the basis of the police protection order and with the connivance of the police, complete constructions or commit waste or do other acts which they would not be able to do even after final orders are passed by the Civil Court. This Court has come across many such instances earlier. “

Having regard to the facts and circumstances of the case and also in view of the principle laid down in the cases cited supra, I am of the considered view that the impugned order suffers from material irregularity and hence the same is liable to be set aside.



 **HON'BLE JUSTICE G. SRI DEVI**

Subject: Perpetual injunction.

Case Details: M/S VIDYA VIKAS SAMITHI TRUST, TANDUR **VS** SYED MEHDI ALI KHAN SIKANDER, I.A.NO.1 OF 2015, I.A.NO.1 OF 2020 AND I.A.NO.6 OF 2020 IN/AND APPEAL SUIT NO. 680 OF 2014. [\(Click here for full Judgment\)](#)

Date of Judgment: 23-02-2021.

Facts: The facts of the case are that appellant Trust is a registered one and purchased the lands in Sy.No.125 Part, admeasuring Ac.2-21 guntas, and Sy.No.126 Part,

admeasuring Ac.3-35 guntas, totally admeasuring Ac.6-16 guntas of Tandur village, and in Sy.No.52 Part, admeasuring Ac.4-34 guntas; Sy.No.53 Part, admeasuring Ac.2-04 guntas; Sy.No.54/C, admeasuring Ac.3-12 guntas; Sy.No.55 Part, admeasuring Ac.13-11 guntas; and Sy.No.56/B, admeasuring Ac.3-38 guntas., totally admeasuring Ac.27-19 guntas of Malreddypalli village, Tandur Mandal, R.R. District. The said lands were originally owned and possessed by M/s. Deccan Porcelain and Potteries 2 Limited a company incorporated under the Companies Act. The said company was ordered to be wound up under Section 439 of the Indian Companies Act, 1956, by an order dated 19.08.1960 in O.P. No.4 of 1959 on the file of the High Court of Andhra Pradesh. The said winding up order was confirmed in O.S.A. No.4 of 1960 dated 06.01.1961 passed by the Division Bench of the High Court of A.P. The said company's assets are consisting of building, machinery and lands in Sy.No.125 part, admeasuring Ac.2-21 guntas., and Sy.No.126 Part, admeasuring Ac.3-35 guntas totally admeasuring Ac.6-16 guntas of Tandur village, and in Sy.No.52 Part, admeasuring Ac.4-34 guntas; Sy.No.53 Part, admeasuring Ac.2-04 guntas; Sy.No.54/C, admeasuring Ac.3-12 guntas; Sy.No.55 part, admeasuring Ac.13-11 guntas and Sy.No.56/B, admeasuring Ac.3-38 guntas, totally admeasuring Ac.27-19 guntas of Malreddypalli village, Tandur Mandal, R.R. District.

The High Court of A.P, by an order dated 30.03.1973 in C.A. No.39 of 1973 directed the Official Liquidator to sell all the assets of the company consisting of building, machinery and suit schedule property by calling for tenders. Accordingly, the Official Liquidator called for tenders by way of publication in English daily 'Deccan Chronicle' dated 07.04.1973 and Urdu daily Siasat, dated 04.04.1973. The appellant Trust offered to purchase the said lands for a sum of Rs.80,000/- and the bid of the appellant was accepted by an order dated 20.04.1973 in Company Application No.39 of 1973. The appellant trust paid the entire sale consideration and by an order dated 09.11.1973 in C.A. No.39 of 1973 the High Court confirmed the sale in favour of the appellant Trust and further the Official Liquidator was authorized to execute a registered sale deed in respect of the suit schedule property at the expenses of the purchaser i.e., the appellant Trust. The appellant Trust was put in possession as per letter dated 13.11.1973 issued by the Official Liquidator. Since there was a discrepancy with regard to total extent of land, the same was corrected by the High Court, by an order dated 22.11.1980 passed in Company Application Nos.93 of 1978 and 30 of 1980 in Company Petition No.4 of 1959.

The High Court appointed an Advocate Commissioner to make spot inspection relating to the property sold by the Official Liquidator at Malreddypalli and Tandur villages and to take measurements and prepare plans after noting the physical

features and identification of the property. One K. Venkataswamy, Retired Deputy Inspector of Survey and Land Records was appointed as Commissioner by an order dated 06.07.1979 and the said Commissioner submitted his report dated 9/16.11.1979 stating that he verified the pahani and map of Tandur village in the light of the publication as to sale made in the 'Deccan Chronicle' and 'Siasat' dated 04.04.1973 and 07.04.1973 and that as per the entries in the pahani, in pattadar column, the name of one Mir Mohammed Ali Khan was recorded in respect of Sy.Nos.53, 54/C, 55 and 57/B, but there is no such person in the village claiming the said lands and in possession column it was recorded as "Cheeni Factory" i.e., M/s. Deccan Porcelain and Potteries Limited.

The Commissioner appointed by the High Court inspected the properties owned by M/s. Deccan Porcelain and Potteries Limited and demarcated the lands in Sy.Nos.53, 54/C, 55 and 56 of Malreddypalli and S.Nos.125 and 126 of Tandur and reported that the appellant Trust is in possession and enjoyment of the said lands. Accordingly, the Official Liquidator executed a registered sale deed dated 24.11.1983 on behalf of M/s. Deccan Porcelain and Potteries Limited in favour of the appellant Trust.

Held: The trial Court committed grave error of law without properly evaluating the evidence and holding that the plaintiff failed to prove its possession over the suit schedule property. Hence, the Judgment under Appeal suffers from material irregularity and patent error of law and hence liable to be set aside.

I.A.No.1 of 2020 is filed by one Mr. Nayeem Khan, S/o late Ameer Khan, claiming that he is the GPA holder of one of the sons of Mir Mehdi Ali Khan in his individual capacity. As the legal heirs of Mir Mehdi Ali Khan are not parties to the proceedings, the GPA claiming through one of them cannot be impleaded in this Appeal. Further, the GPA holder has filed the petition in his individual capacity, not through the person who executed the GPA in favour of the impleading petitioner.

Further, the inter se claims, if any, between the legal heirs of Mir Mehdi Ali Khan @ Mehdi Jung Bahadur to be settled in a separate forum not in a suit filed by the appellant Trust. Therefore, the impleading petitioner is neither necessary nor a proper party, more particularly, he filed the same in his individual capacity, but not on behalf of the legal heirs of Mir Masood Ali Khan. Therefore, the Interim Application No.1 of 2020 is hereby dismissed.

As stated above, the interim applications, i.e., I.A.No.1 of 2015, and I.A.No.6 of 2020, seeking impleadment are hereby allowed.

In the result, the Appeal Suit is allowed, setting aside the impugned Judgment and Decree passed in O.S.No.9 of 2012, dated 25.11.2014, by the Additional District Judge, Vikarabad, Ranga Reddy District. Consequently, perpetual injunction is granted in favour of the appellant/plaintiff restraining the respondents/ defendants from interfering with its peaceful possession and enjoyment over the suit schedule land.



 **HON'BLE SRI JUSTICE T. VINOD KUMAR**

Subject: Rule 9(3) of the Security Interest (Enforcement) Rules, 2002.

Case Details: RAYALAPURAM RAJA REDDY VS. STATE BANK OF INDIA, STRESSED ASSETS MANAGEMENT BRANCH II, HYDERABAD., W P NO.2990 OF 2020.

[\(Click here for full Judgment\)](#)

Date of Judgment: 29-01-2021.

Facts: The brief facts of the case of the petitioner is that the respondent bank had brought to auction the subject property mortgaged in its favour for extending financial facilities to one M/s. B.S. Ltd., and the borrower having committed default in repayment of the financial facilities extended to it. It is the case of the petitioner that in the e-auction held on 17.08.2018, though the reserve price of the subject property was fixed at Rs. 26,00,000/-, the petitioner bid for the same in a sum of Rs.1,10,00,000/- was the highest and was thus declared as successful bidder. It is also submitted that, in order to participate in the said e-auction, the petitioner had initially on 14.08.2018 paid an amount of Rs.2,60,000/- being 10% of the reserve price as earnest money deposit (EMD). As the petitioner became the successful bidder in respect of the above property, the petitioner made further payment of Rs. 24,90,000/- on the following day viz., 18.08.2018, in all totaling to Rs. 27,50,000/- being the 25% of the bid amount as per the terms and conditions and in compliance of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002 (in short "Enforcement Rules"). The main grievance of the petitioner is that though the petitioner paid 25% of the bid amount and is ready and willing to perform his part of the obligation, the respondent bank is not ready to issue sale certificate and deliver physical possession of the subject property by accepting the remaining 75% of the bid amount.

Held: That the action of the respondent bank in issuing notice dated 11.03.2019 forfeiting the amount deposited by the petitioner cannot be found fault with. Accordingly, the challenge in the present writ petition to the notice dated 11.03.2019, is without merit and is hereby rejected. However, since, said notice does not specify the amount being forfeited, it is clarified that the same has to be restricted only to the extent of 25% of the bid amount deposited by the petitioner and not that of the subsequent payments made into no lien EMD general pool account.

In so far as the further payments made by the petitioner in a sum of Rs.15,50,000/- and a sum of Rs.20,00,000/- on 24.09.2018 and 18.01.2019 respectively, are concerned, the respondent bank is liable to refund the same to the petitioner. Since, the petitioner had remitted the same into respondent bank EMD general pool account on his own accord and the respondent bank had retained such amounts without remitting back the same to petitioner immediately, thereby depriving the petitioner of making use of the said funds, the respondent bank is liable to refund the same to the petitioner along with interest at the rate of 8% per annum from the date of respective payment, till the amount is refunded to the petitioner by way of credit to his account or by issuing a demand draft/ banker's cheque to the petitioner.



 **HON'BLE SRI JUSTICE A. ABHISHEK REDDY**

Subject: Quash the resumption proceedings.

Case Details: MUDDASANI KAMALA W/O LATE RAMACHANDRA RAO VS THE DISTRICT COLLECTOR ASSIGNMENTS, KARIMNAGAR DISTRICT W.P.NO.27904 OF 2012. [\(Click here for full Judgment\)](#)

Date of Judgment: 08-03-2021.

Facts: This writ petition is filed seeking to quash the resumption proceedings of the primary authority in File No. B/1196/1997, dated 16.04.2005, two confirmation orders, namely the appellate authority in Appeal No. L/4179/2005, dated 19.01.2007 and the revisional authority in Revision Petition No. E3/428/2007, dated 07.07.2012 and consequently, to direct the respondents not to interfere with the possession and enjoyment of the petitioner over the land admeasuring Ac.10.29 guntas in Sy. No. 30 and 38 of Rukmapur Village, Choppadandi Mandal, Karimnagar District.

Held: Even the issuance of notice under Form-I is to the person who is in occupation of assigned land and not to the original assignee of the land. The Act does not contemplate that any action, in regard to resumption of assigned land, should be taken within a specified time. Therefore, in the absence of any period of limitation for initiating necessary action under the Act, the question of interpreting the word “reasonable time” in the present case does not arise. In other words, the Act contemplates taking action at any point of time soon after it comes to the knowledge of the officials about the contravention of the provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977. Moreover, this Court is primarily concerned as to whether the procedure prescribed under the Act has been followed or not, but not the decision itself. As seen from the record, the authorities have followed the procedure contemplated under the Act and in furtherance of the same, put the petitioner on notice, gave him ample opportunity of hearing and then passed the impugned order. This Court does not find any infirmity, illegality or perversity in the impugned orders warranting interference of this Court under Article 226 of the Constitution of India.



 **HON'BLE SRI JUSTICE K. LAKSHMAN**

Subject: Section - 110 (e) of the Code of Criminal Procedure, 1973.

Case Details: REDDYGARI SRINIVAS REDDY AND 5 OTHERS VS THE STATE OF TELANGANA AND 5 OTHERS; W.P.NO. 685/2021. [\(Click here for full Judgment\)](#)

Date of Judgment: 02-02-2021.

Facts: This Writ Petition is filed under Article - 226 of the Constitution of India to declare the proceedings in Crime No.99 of 2020 pending on the file of Dhanwada Police Station, Narayanapet District for the offence under Section - 110 (e) of the Code of Criminal Procedure, 1973 (for short 'Code') as illegal and to set aside the same.

Held: There is a procedure prescribed under Section - 110 of the Code to be followed. As per the said Section, when an Executive Magistrate receives information within his local jurisdiction, a person who, habitually commits, or attempts to commit, or abets the commission of offences, involving a breach of the peace, such Magistrate may, in the manner hereinafter provided, require such person to show

cause why he should not be ordered to execute a bond, with sureties, for his good behaviour for such period, not exceeding three (03) years, as the Magistrate thinks fit. He has to make an order under Section - 111 of the Code. Without following the said procedure, respondent No.3 has registered the present case for the offence under Section - 110 (e) of the Code, that too during pendency of the civil suit. Thus, respondent No.3 has not followed the procedure laid down under Section - 110 of the Code, more particularly Section - 110 (e) of the Code. As stated supra, Section - 110 of the Code is procedural in securing good behaviour from the habitual offender and it is not a penal provision under IPC. In view of the above said discussion, the contention of respondent No.3 that a Suo-moto case vide in Crime No.99 of 2020 was registered under Section - 110 (e) of the Code to maintain the law and order problem and peace and tranquillity in the Village and also to bind over the petitioners to keep good behaviour for six months is untenable. As stated above, if at all respondent No.3 is having any such law and order problem, he has to submit information to respondent No.6 with all supporting documents in accordance with Section - 110 of the Code with a request to bind over the habitual offenders in order to secure good behaviour. Respondent No.6 has to follow the procedure laid down under Section - 110 of the Code by issuing show-cause notice and he shall pass an order under Section - 111 of the Code. But, respondent No.3 cannot register a case under Section - 110 of the Code. Therefore, viewed from any angle, registration of present crime by respondent No.3 is illegal and liable to be quashed.



 **HON'BLE SRI JUSTICE B. VIJAYSEN REDDY**

Subject: Quash petition.

Case Details: PANKAJ KUMAR NIMAYAT AND OTHERS **VS** THE STATE OF A.P. THROUGH S.H.O UPPAL POLICE STATION, RANGA REDDY DISTRICT, REP.BY PUBLIC PROSECUTOR, HIGH COURT, HYDERABAD AND ANOTHER. CRIMINAL PETITION NO.1032 OF 2013. [\(Click here for full Judgment\)](#)

Date of Judgment: 15-02-2021.

Facts: The criminal petition is filed to quash the proceedings in C.C.No.607 of 2011 on the file of the III Metropolitan Magistrate, Ranga Reddy District, L.B. Nagar, wherein charge sheet has been laid against the petitioners – Accused Nos.1 to 7 for the offences under Sections 498-A of the Indian Penal Code, 1860 (IPC) and Sections 3 and 4 of the Dowry Prohibition Act, 1961 (for short 'the D.P. Act').

Held: The respondent No.2/de facto complainant agreed to withdraw all the civil and criminal cases instituted by her; she has agreed to withdraw all the defamatory allegations; It was further stated that criminal cases were filed on wrong advice; she does not have any kind of claim of damages and reliefs from the petitioner No.2 (petitioner No.1 herein). These allegations regarding offences under Section 3 and 4 of the D.P. Act are unfounded; in any event very vague and omnibus, going by the contents of charge sheet. In the circumstances, continuance of criminal proceedings against the petitioners would amount to gross abuse of process of law and ends of justice would serve if the proceedings are quashed.





Statement of work done in the High Court as on 31-03-2021

NATURE OF CASES	PENDING AT THE BEGINNING OF THE MONTH I.E., AS ON 01.01.2021	INSTITUTIONS FROM 01.01.2021 TO 31.03.2021	DISPOSALS FROM 01.01.2021 TO 31.03.2021	PENDENCY
(A) ORIGINAL SIDE (CIVIL)	126171	8953	5262	129862
(B) APPELLATE SIDE (CIVIL)	63653	1414	1789	63278
(C) CRIMINAL SIDE	33240	3214	2214	34240

GRAND TOTAL:

GRAND TOTAL OF CIVIL CASES	189824	10367	7051	193140
GRAND TOTAL OF CRIMINAL CASES	33240	3214	2214	34240
GRAND TOTAL OF MAIN CASES	223064	13581	9265	227380



Disclaimer: Above statements are compiled on the basis of figures & Information received from the respective Registry.



Sanctioned strength, working strength, and vacancy position of Judicial Officers in the State of Telangana as on 31-03-2021

SL. NO.	CATEGORY	SANCTIONED STRENGTH		WORKING STRENGTH	VACANCIES	
1	DISTRICT JUDGES			144	91 (Including 12 temporary promotions)	53
	Category	No. of posts	Officers working			
	District and Sessions Judges working under 65% quota	94	56 (Including 12 temporary promotion)			
	District and Sessions Judges working under Direct Recruitment under 25% quota	36	27			
	District and Sessions Judges working under Accelerated Recruitment under 10% quota	14	8			
2	SENIOR CIVIL JUDGES			102	93 (Including 4 Senior Civil Judges working under Rule 14)	9
3	JUNIOR CIVIL JUDGES			228	186	42
	TOTAL			474	370	104

❖ FILLING UP OF VACANCIES IN JUDICIAL SERVICE:

DISTRICT JUDGES: The information with regard to the increase in vacancy position from eight (08) to nine (09) and notified 9 posts of District Judge (Entry Level) under direct recruitment in the High Court's website on 11.02.2020 and 28.09.2020, and informed the same to the Government of Telangana, as the Hon'ble Governor of the State is the Appointing Authority to the posts of District Judge. Accordingly, the Government of Telangana issued and published a Notification on 21.10.2020 inviting applications from the eligible candidates for appointment to nine (09) posts of District Judge (Entry Level) fixing the last date for submission of applications as 09.11.2020. On receipt of the applications from the candidates, the Government forwarded 590 applications to the High Court for taking up the further process of recruitment. Accordingly, the applications were scrutinized and certain applications were found to be defective; that as directed by the Hon'ble Chief Justice, the defective applications were placed before the concerned Committee of the Hon'ble

Judges in its meeting on 08.02.2021, and the minutes of the meeting of the said Hon'ble Committee was approved by the Hon'ble Chief Justice. As approved, the lists of eligible and ineligible candidates are hosted on the website of the High Court on 20.02.2021 and completed the further process, such as dispatch of hall tickets to the candidates and nomination of Officers and Staff to the examination duty, etc., that the written examination consisting of paper I, II, and III, i.e., Civil Law, Criminal Law, and English was conducted on 20.03.2021 and 21.03.2021 at Hyderabad. Further process is in progress.

DISTRICT JUDGE (ENTRY LEVEL) UNDER DIRECT RECRUITMENT FOR THE YEAR 2021:

As directed, the NIL vacancy position was notified on the website of the High Court vide Notification No. 999-A/2021-RC, dated 08.04.2021.

DISTRICT JUDGES UNDER ACCELERATED RECRUITMENT BY TRANSFER – 2020

In response to the notification issued on 11.03.2020 for appointment to 6 posts of District Judge (Entry Level) to be filled by transfer through Limited Competitive Examination (Accelerated Recruitment by Transfer), no applications were received, as such as permitted, a letter dated 19.09.2020 was addressed to the learned Registrar General requesting to take up steps to fill up these 6 posts by temporary promotion as per the Rule 14 of the Telangana State Judicial (Service and Cadre) Rules, 2017.

DISTRICT JUDGE (ENTRY LEVEL) UNDER ACCELERATED RECRUITMENT BY TRANSFER FOR THE YEAR 2021:

As directed, seven (07) vacancies are notified on 09.04.2021, and placed the Notification along with the application/bio-data proforma on the website of the High Court, vide Notification No. 999/2021-RC, dated 12.04.2021. Further, letters were addressed to all Principal District Judges/Unit Heads in the State of Telangana on 12.04.2021, informing the issuance of the said Notification and requested to circulate the same among the Senior Civil Judges working in their Units. Further process is in progress.

CIVIL JUDGES-2020:

In view of the imposition of the lockdown in the Country due to COVID-19, the last date for submission of application through online was further extended up to 11:59 PM on 01.07.2020 and as on the last date, 3562 applications (3429 under Direct Recruitment and 133 under Recruitment by Transfer) were received and conducted the Screen Test on 22.11.2020 at 7 centers in the State of Telangana, for which, out of 3562 candidates 2462 were present and 1130 were absent. The evaluated answer sheets were placed in the High Court's website on 25.11.2020 calling for objections if any; that as per the resolution of the meeting of Hon'ble Judges held on 21.12.2020,

the Registry requested Tata Consultancy Services for evaluating only 97 questions out of 100, and to send the list of candidates along with their data, to enable to draw and declare the qualified candidates in the ratio of 1:10 if the notified vacancies. That on receipt of the same, the High Court declared the hall ticket numbers of the candidates on 31.12.2020. Further, a Notification dated 04.01.2021 was placed on the High Court's website, requiring the candidates to submit at the High Court, the certified copies of the certificates. After scrutiny of the applications/certificates, and as decided, the rejected candidates list is placed on the High Court's website on 02.03.2021. 850 candidates were subjected to a written examination which was conducted on 03.04.2021 (Saturday) and 04.04.2021 (Sunday) at TKR Engineering College, Meerpet, Hyderabad. Further process is in progress.

CIVIL JUDGES - 2021

As directed, twelve (12) vacancies are notified in the High Court's website on 12.02.2021. Further process is in progress.



Disclaimer: Above statements are compiled on the basis of figures & Information received from the respective Registry.



Sanctioned strength, working strength and vacancy position of Ministerial Staff in District Courts as on 31-03-2021

Sanctioned Strength	7130
Working Strength	4389
Vacancies	2741

SL. NO.	UNIT NAME	TOTAL SANCTIONED STRENGTH OF THE SUBORDINATE STAFF IN ALL CATEGORIES.	WORKING STRENGTH IN ALL CATEGORIES	VACANCIES IN ALL CATEGORIES.
1	ADILABAD	498	378	120
2	KARIMNAGAR	770	421	349
3	KHAMMAM	492	232	260
4	MAHABUBNAGAR	594	343	251
5	MEDAK	489	273	216
6	NALGONDA	670	274	396
7	NIZAMABAD	435	277	158
8	RANGA REDDY	1111	744	367
9	WARANGAL	515	337	178
10	CITY CIVIL COURT, HYDERABAD	717	528	189
11	CITY SMALL CAUSES COURT, HYDERABAD	155	102	53
12	MSJ COURT, HYD.	504	360	144
13	PRINCIPAL SPL. JUDGE FOR CBI CASES, HYD	180	120	60
	TOTAL	7130	4389	2741

FILLING UP OF VACANCIES IN THE SUBORDINATE COURTS IN ALL THE DISTRICTS IN THE STATE OF TELANGANA:

The Computer-based online examinations were conducted in 59 centers in the State of Telangana from 04.11.2019 to 07.11.2019 in three (03) shifts per day. Apart from the same, skill tests were conducted to the qualified candidates for the technical category post viz., Stenographer Grade – III, Typist and Copyist. That after conducting computer-based examination and skill tests, the qualified candidates in the ratio of 1:3 as per merit were subjected to Viva-voce (oral interview) by the Interview Boards of the respective Units, headed by the Principal District Judge and two Judicial Officers as members, constituted by the High Court; that on receipt of the oral interview marks from the Interview Boards, Post and Unit wise merit lists were

prepared, and the lists containing the hall ticker numbers of provisionally selected candidates, have been hosted in the website of the High Court. As directed, the learned Unit Heads are being fixed the responsibility of verification of original certificates of provisionally selected candidates, as the Unit Heads are the Appointing Authority to Judicial Ministerial posts in their Unit; that after satisfying with the qualifications and eligibility of the candidates, the Unit Heads were requested to get the antecedents of the provisionally selected candidates to be verified by the concerned Police Officials. The High Court Registry scrutinized the certificates of the provisionally selected candidates along with the certificate verification reports of the concerned Principal District Judges/Unit Heads and placed the same before the Committee of Hon'ble Judges soliciting orders on the discrepancies noticed in the provisional selection of the candidates. The meeting of the Committee of the Hon'ble Judges constituted for recruitment of staff in High Court and Subordinate Courts under the Telangana Judicial Ministerial and Subordinate Service Rules was held on 16.02.2021. In obedience to the minutes of the said committee, a Notification No. 34/2019-RC, dated 07.04.2021 is being hosted on the High Court's website, containing the hall ticket numbers of the candidates whose provisional selection is cancelled, and the hall ticket numbers of the newly selected candidates. Further process is in progress.

FILLING UP OF VACANCIES IN THE HIGH COURT FOR THE STATE OF TELANGANA (U.D. STENO):

The High Court for the State of Telangana has issued Notification No. 1/2020-Estt., dated 14.07.2020 for filling up of two (02) posts of Upper Division Steno by Direct Recruitment in category 3(d) of Division -II of the Telangana High Court Service Rules, 2019, and a total of 60 applications were received. The High Court accepted 53 applications and rejected 07 applications, as the 07 applicants do not possess the requisite qualification as prescribed in the Recruitment Notification. The High Court conducted the Shorthand Test in English at the rate of 120 words per minute and the transcription into longhand thereof on the computer, on 19.12.2020 (Saturday) in the High Court premises; that out of 53 candidates to whom hall tickets were issued, only 45 candidates attended the exam and 08 were absent. Further, evaluation of the answer sheets of 45 candidates was completed, and as per merit, oral interviews were conducted for six (06) candidates on 16.02.2021, and two (02) were selected. A letter was addressed to the Registrar (Administration), High Court for the State of Telangana, who is the appointing authority to the posts in the High Court Services, with a request to take further steps, such as antecedents verification of the selected candidates.



Disclaimer: Above statements are compiled on the basis of figures & Information received from the respective Registry.



District wise Statement of the Institutions, Disposal and Pendency of Cases from 01-01-2021 to 31-03-2021

SL.NO.	NAME OF THE DISTRICT/UNIT	CIVIL			CRIMINAL		
		Institution	Pendency	Disposal	Institution	Pendency	Disposal
1	2	3	4	5	6	7	8
1	ADILABAD	1,232	9,106	872	3,403	22,347	2,112
2	CITY CIVIL COURT, HYDERABAD	6,082	52,470	2,736	49	340	50
3	CITY SMALL CAUSES COURT, HYDERABAD	173	1,410	52	0	0	0
4	METROPOLITAN SESSIONS JUDGE UNIT, HYDERABAD	56	359	75	11,804	74,438	7,394
5	TRIBUNALS/SPL.COURTS, HYDERABAD	217	3,772	210	13	79	18
6	CBI COURTS, HYD	0	3	1	63	1,705	58
7	KARIMNAGAR	2,109	24,511	1,243	5,203	48,272	2,343
8	KHAMMAM	2,151	17,114	1,964	4,512	33,826	2,930
9	MAHABOONNAGAR	2,734	23,670	2,017	3,702	33,310	1,498
10	MEDAK	2,792	18,700	1,670	6,335	25,993	2,726
11	NALGONDA	2,559	30,129	1,577	7,137	50,893	5,793
12	NIZAMABAD	1,310	11,313	873	3,388	17,382	832
13	RANGAREDDY	7,281	72,406	3,300	12,520	91,461	6,536
14	WARANGAL	2,656	29,567	1,779	3,516	37,585	1,823
GRAND TOTAL		31,352	2,94,530	18,369	61,645	4,37,631	34,113



Disclaimer: Above statements are compiled on the basis of figures & Information received from the respective Registry.



Activities of Telangana State Legal Services Authority

FROM JANUARY, 2021 TO MARCH, 2021

● LEGAL AWARENESS CAMP ON THE EVE OF “NATIONAL GIRL CHILD DAY ON 24.01.2021”:



As per the Calendar of Activities, all the District Legal Services Authorities in the State of Telangana have observed “National Girl Child Day” on **24.01.2021** and created awareness among the public about the importance of protection of girl child.



Unveiling of poster on the occasion of National Girl Child Day

- **LEGAL AWARENESS CAMP** on the eve of “International Cancer Day” on 04.02.2021:



As per the Calendar of Activities, all the District Legal Services Authorities in the State of Telangana have conducted a Legal Awareness Programme on “International Cancer Day” on 04.02.2021 and arranged medical camps with the help of the Medical Department and NGOs.

On 04.02.2021, the Secretary, City Civil Court Legal Services Authority, Hyderabad has conducted a free Medical Camp on ultrasound, Mammography, scanning, ECG, Pop Smear Dental/ oral test, Blood Pressure levels, and Sugar. Two male OP and female OP consultations were conducted in Nyaya Seva Sadan Complex to the Court staff, Advocates. Covid test was also conducted free of cost. Local persons, Police personnel, and staff of City Small Causes Court, Hyderabad and Judicial Officers have undergone various tests as per requirement.

- **On 15.02.2021**, a joint Meeting of the Special Cell Committee which was constituted under NALSA (Legal Services to the Workers in the un-organized Sector) Scheme, 2015 by the Telangana State Legal Services Authority, was conducted with the officials of Labour Department and Members to discuss the issues relating to the functioning of the Telangana Building and other Construction Workers Welfare Board and the difficulties faced by the labour.
- **On 20-02-2021**, the Member Secretary and Administrative Officer of Telangana State Legal Services Authority, Hyderabad have participated in E-TV live programme on the eve of “500 Episodes” and sensitized the general public about the Legal Services Activities and Programmes.
- **On 26-02-2021**, the Member Secretary, Telangana State Legal Services Authority, Hyderabad attended a Meeting on Juvenile Justice Act 2015 - Special focus on

Linkage with other Stake Holders at Hotel Haritha Plaza, Begumpet, Hyderabad.

- During the month of **February 2021**, the Secretary, District Legal Services Authority, Mahabubnagar has inaugurated five Village Care and Support Centres at Gattu, Maddakal, Aiza, Kothakota and Chelimilla villages to extend the legal services system. These villages are remote in location and far away from local courts / MLSCs centres.
- **On 18-02-2021**, the Secretary, Metropolitan Legal Services Authority, Hyderabad conducted Awareness Programme to Engineering Students at Bhoj Reddy Engineering College, Hyderabad on Anti Ragging Laws, Fundamental Rights and Duties of Citizens and also on NALSA (Legal Services to the Victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015.
- As per the directions of the Hon'ble Executive Chairman, Telangana State Legal Services Authority, all the District Legal Services Authorities in the State of Telangana has conducted Lok Adalat for settlement of PLC cases pending to SBI on 27.02.2021 and 20.03.2021. In the said Lok Adalat, **668** total no. of cases were settled and an amount of **Rs. 5,63,46,801/-** were settled.
- **International Women's Day:**



Presenting Tri-Cycle to a Disabled Woman by Addl. District Judge, Khammam at Nyaya Seva Sadan, Khammam on the eve of International Women's Day on 08-03-2021

As part of the Calendar of Activities, a big campaign was conducted on the occasion of **"International Women's Day" from 01.03.2021 to 08.03.2021** in all Districts by District Legal Services Authorities in the State of Telangana.

The DLSAs have organized programmes on the topic of Women

Empowerment & Property Rights and Legal Services in Schools & Colleges. conducted seminars with the eminent speakers focusing on the woman rights and gender equality. Competitions were organized for women Advocates and employees in sports & games and distributed prizes to the winners. A total number of 235 Legal Awareness Camps were conducted and about 37,159 women were benefited.

The Hon'ble Chief Justice and Patron-in-Chief, TSLSA has interacted with the inmates of Girls Home in the State of Telangana through a virtual platform on 05.03.2021 on the eve of Women's Day on topics such as atrocities, violence committed on women, punishments imposed against the accused under law etc.

The students were encouraged by Her Ladyship to achieve higher positions in society in various fields. The Member Secretary, Telangana State Legal Services Authority, Special Secretary to Government, Women & Child Welfare Department and Director, Women Development & Child Welfare Department have participated in the interaction programme.

Various competitions were conducted to the women employees of Telangana State Legal Services Authority on 08.03.2021 as part of celebrations of Women's Day and prizes were distributed.

The Member Secretary, Telangana State Legal Services Authority has participated in the Women's Day programmes in some of the districts as under:

- (1). Dr. B.R.R. Degree College, Jadcherla conducted by Mahabubnagar District Legal Services Authority under the aegis of TSLSA on 05.03.2021.
- (2). Kinara Grand, Nagole, Ranga Reddy district Legal Services Authority on 06.03.2021.
- (3). University College for Women, Koti, Hyderabad of Metropolitan Legal Services Authority on 08.03.2021
- (4). Special Prison for Women, Chanchalguda, Hyderabad of Metropolitan Legal Services Authority on 08.03.2021
- (5). Hi-Tech Private School Federation, Khilwath, Hyderabad of Metropolitan Legal Services Authority on 10.03.2021.

● **Meeting:**

TSLSA has conducted an Interaction Meeting with the officials of Insurance Companies, TSRTC on 22.03.2021 for discussions and to explore the possibility of settlement of good number of cases in the National Lok Adalat held on 10.04.2021.

The Member Secretary, TSLSA has attended the meeting on 26.03.2021 through Video Conferencing conducted by the National Legal Services Authority with all the Member Secretaries of State Legal Services Authorities of the country with regard to implementation of various schemes and activities undertaken by State Legal Services Authorities.

The Hon'ble Executive Chairman, Telangana State Legal Services Authority will be interacting with all the Chairmen, District Legal Services Authorities in the State of Telangana on 01.04.2021 in connection with National Lok Adalat to be held on 10.04.2021.

● **40 hours Mediation training to the newly recruited Junior Civil Judges at the Telangana State Judicial Academy:**

On the directions of the Hon'ble High Court and in the light of the correspondence made by the Telangana State Legal Services Authority, the Mediation & Conciliation Project Committee (MCPC), New Delhi, has provided 40 hours Mediation Training through virtual mode on Cisco Webex to the newly recruited 26 Trainee Junior Civil Judges **from 15.03.2021 to 23.03.2021** at Telangana State Judicial Academy and course completion certificates were issued to the trained officers by the Hon'ble Executive Chairman, Telangana State Legal Services Authority.

● **Celebration of Bharath Ka Amruth Mahotsav:**

As per the directions of the National Legal Services Authority, (8) Legal Awareness Camps were conducted on 12.03.2021 in five tribal districts of Telangana viz., Adilabad, Khammam, Mahabubnagar, Nalgonda and Warangal on the occasion of Bharath Ka Amruth Mahotsav. In the said programme tribal people were enlightened on various topics such as Forest and Wild Life Protection Act, Child Labour Acts, Right to Education Act, RTI Act, Agency Area Act, Schemes and various welfare programmes available for the tribal people. The grievances of the people included supply of water in the agency areas, settlement of land disputes, family disputes etc. The grievances received during the campaign were brought to the notice of the concerned Government Departments for early redressal.

● **On 20.03.2021**, the City Civil Court Legal Services Authority, Hyderabad has conducted an awareness programme for the Students at Padala Ram Reddy Law College on NALSA Schemes. The Member Secretary, TSLSA has addressed the

Law Students about the availability of free legal services to the poor people and various laws were explained and emphasized how to learn the law and make use the same for the needy people and guide them with regard to the functioning of the legal aid clinics established in the college premises.

● **VISITS:**



On 19.01.2021 Visited my happy home oldage home at Kharmanghat, Hyderabad

As part of Calendar of Activities, all the Secretaries of District Legal Services Authorities in the State have visited Orphanage Homes, SWADHAR Home, Boys Home, Brick Kilns, Old Age Homes, Central Prisons, District Jails, SAKHI Centres, Mental Hospital, Girls Homes, inspected the homes and given certain instructions to the organizers and officials.

● **Success Stories:**

- (i). A News Item was published **on 05.01.2021** in Eenadu Telugu Daily News Paper of GHMC Edition, reporting that due to COVID-19 Pandemic, the husband who is the office subordinate in a private college and resident of Uppal of Hyderabad city and his wife and three children came on to the road in view of shutting down of the schools & colleges. The DLSA, Ranga Reddy in coordination with the Inspector of Uppal Police Station, rescued the family and provided shelter in Amma Nanna Anandasharaman of Choutuppal on 05.01.2021.
- (ii). **On 21.01.2021**, the DLSA, Mahabubnagar received a representation from Chenchu Tribble Community regarding their livelihood and lack of infrastructure for marketing the fish caught by them. In this regard, the DLSA took initiative and

brought it to the notice of officials of the Fisheries Department. In response to the discussions held between the officials, steps are being taken for providing marketing facilities to the Tribal people and the same will come to reality very soon.

- (iii) The District Legal Services Authority, Mahabubnagar has identified spike in child marriages, child abuse, child labour etc within their Jurisdiction. Taking note of the severity of these issues, targeting the stakeholders working on children's issues, organised workshops on child protection laws at Narayanapet and Wanaparthi on 18.02.2021 and 24.02.2021 respectively to the members of CWC, District Child Protection units, Members of Spl. Juvenile Police Units, Members of Bala Raskhna Samithi, Sakhi, Members of ICDS and ICPO and other.

A news item was published in Eenadu daily newspaper, **Dt.09.03.2021** under the caption "Vethanalu Chellinchakapothe Andholana Udhrutham" on non-payment of the salaries to the Outsourcing employees working in Rajeev Gandhi Institute of Medical Sciences (RIMS), Adilabad by the Outsourcing Agencies pending from last three months. The same came to the notice of the Chairman, District Legal Services Authority, Adilabad. On 26.03.2021 (633) outsourcing employees of RIMS, Adilabad are benefited with the efforts of the District Legal Services Authority, Adilabad. The Shakti Society has requested time for one more week for payment of salaries to its outsourcing employees.

● **REGULAR LOK ADALATS:**

In Regular Lok Adalats, during the months of January, February and March, 2021, **4412** cases were settled, out of which **1248** are Pre-Litigation cases and **3164** are pending cases by awarding an amount of **Rs. 135,20,40,707/-**.

● **LEGAL AID BENEFICIARIES:**

During the months of January, February and March, 2021, the Legal Services Institutions appointed **465** Panel Advocates to the needy persons and legal advice was given to **1283** persons.

PHOTO GALLERY:



Mobile Lok Adalat at Surya Thanda, Raghunadhapalem Mandal on 27-02-2021 at Khammam district



On 21.01.2021 the Secretary, DLSA, R.R.Dist Visited the Central Prison Cherlapally



On 01-02-2021, Secretary, DLSA R.R district visited and inspected Anadha Vidyarthi Griha in NTR Nagar, Hyderabad



On 28.01.2021 Transgender Protection of Rights Act Rules,2020 and free legal aid facilities for the transgender people

ఒయాసిస్ అనాథ ఆశ్రమాన్ని సందర్శించిన మహేష్ నాథ్

సుజేదారి, ఘంటారాపాఠం: వడ్డేపల్లి క్రాస్ లోని ఒయాసిస్ అనాథ ఆశ్రమంను జిల్లా స్వయం సేవాధికార సంస్థ-వరంగల్ కార్యదర్శి జీ.వి.మహేష్ నాథ్ ప్రభుత్వం నిర్దేశించిన కోవిడ్ -19 సూచనలను అనుసరించి సందర్శించాడు. ఈ సందర్భంగా ఆశ్రమంలోని అనాథల విద్య, ఆరోగ్య, ఇతర మౌలిక విషయాలను స్వయంగా అడిగి తెలుసుకున్నారు. ఆశ్రమంలోని బాలలు కోవిడ్ -19 బారిన పడకుండా తగిన జాగ్రత్తలు తీసుకోవాలని సూచించారు. వ్యక్తికి వ్యక్తికి మధ్య భౌతిక దూరం పాటించాలని తెలిపారు. చేతులను ఎప్పటికప్పుడు సానిటైజర్ లేదా సబ్బుతో శుభ్రంగా కడుక్కోవాలని తెలిపారు. దగ్గు, జలుబు, జ్వరం లాంటి ఆరోగ్య సమస్యలు కలిగినప్పుడు నిర్లక్ష్యం చేయకుండా వెంటనే డాక్టర్ ను సంప్రదించి, తగు జాగ్రత్తలు తీసుకోవాలని వివరించారు. ఆశ్రమ నిర్వాహకులకు కూడా తగు సూచనలను అందించి, ప్రభుత్వం అందించే సంక్షేమ పథకాలు ఆశ్రమంలోని ప్రతి ఒక్కరికి అందుతున్నాయా లేదా అని అడిగి తెలుసుకున్నారు.



ఒకవేళ అన్ని అర్హతలు కలిగి ఉండి, సంక్షేమ పథకాలు అందనివారు ఉన్నట్లయితే స్వయం సేవాధికార సంస్థకు తెలియజేసి, స్వయం జరిగిలా సహాయ పడాలని తెలిపారు. ఎటువంటి నహాయానికైనా స్వయం సేవాధికార సంస్థలను సంప్రదించి, ఉచిత సలహాలు సూచనలను పొందవచ్చునని తెలిపారు. కోవిడ్ వట్ల ఆశ్రమ నిర్వాహకులు తీసుకుంటున్న జాగ్రత్తలను స్వయం సేవాధికార సంస్థ కార్యదర్శి పరిశీలించి అభినందించారు. ఈ కార్యక్రమంలో ఓయాసిస్ ఆశ్రమ నిర్వాహకులు ఆర్.చంద్రప్రకాశ్ పాల్గొన్నారు.

On 04.01.2021, the Secretary, DLSA, Warangal Visited "Oasis Orphanage Home"



On 12.01.2021, the Secretary, DLSA, Mahaboobnagar conducted legal awareness programme



Medical Camp at Ranadeevenagar, Adilabad on 4.2.2021. Sri Y.Jaya Prasad, Hon'ble Judge, Mahila Court, Adilabad addressing the gathering



On 12.02.2021, the Secretary, District Legal Services Authority, Ranga Reddy conducted a meeting with newly appointed CWC Chairpersons and Members of Ranga Reddy



On 15.02.2021, the Member Secretary, State Legal Services Authority, Ranga Reddy attended full day meeting with Labour Department



Disclaimer: Above statements are compiled on the basis of figures & Information received from the Telangana State Legal Services Authority.



Statistics of High Court Legal Services Committee

a) Conducting Lok Adalats:

The High Court Legal Services Committee conducted one (1) Regular Lok Adalat on 20.02.2021 as per the directions of the Hon'ble Chairman, High Court Legal Services Committee, for settlement of various categories of pending cases on the file of Hon'ble High Court and also Pre-Litigation Cases referred to the Lok Adalat.

Statement showing the number of cases settled in Lok Adalat conducted on 20.02.2021:

Sl. No.	No. of Pre-litigation cases taken up	No. of Pre-litigation cases settled	PLC Cases Settled Amount (in Rs.)	No. of Pending Cases taken up	No. of Pending Cases Settled	Pending Cases Settled Amount	Total Amount (PLC+Pending Cases)
1	30	30	3,59,45,542/-	290	221	1,58,54,458/-	5,18,00,000/-

b) Providing Legal Aid:

Apart from conducting Lok Adalats, the High Court Legal Services Committee is also providing Legal Aid to the eligible applicants/petitioners for filing Appeals, Writ Petitions etc., before the Hon'ble High Court for the State of Telangana.

Statistical information in respect of Legal Aid provided during the period from January, 2021 to March, 2021:

Sl.No.	Month	SC	ST	Women	General	In Custody	Total
1	January, 2021	1	--	4	2	3	10
2	February, 2021	--	--	4	2	1	7
3	March, 2021	1	--	4	--	5	10
Total		2	--	12	4	9	27



Disclaimer: Above statements are compiled on the basis of figures & Information received from the Telangana State Legal Services Committee.



Activities of Telangana State Judicial Academy

The Judicial Academy has given farewell to Hon'ble Sri Justice Raghvendra S. Chauhan, The Chief Justice, High Court for the State of Telangana and Patron-in-Chief of Telangana State Judicial Academy on 02.01.2021 on the eve of His Lordship's Transfer to Uttarakhand High Court.



Hon'ble Judges of the High Court felicitating Smt. and Sri Justice Raghvendra S. Chauhan, on his transfer.

Training Programmes:

1. 1st Basic Course for newly recruited 50 Junior Civil Judges:

The Academy has conducted the 1st Basic Course (after the formation of Telangana State) for the newly recruited 50 Junior Civil Judges for a period of One Year continuously from 20.01.2020 to 19.01.2021. After their Part-II Mid-Term Practical Training at their respective District Headquarters, the Academy has conducted the final part of training at the Academy from 02.01.2021 to 19.01.2021. In this part, the Academy has imparted training on 'Telugu' and 'English' Languages for a period of one week.

Hon'ble Sri Justice B. Vijaysen Reddy, Judge, High Court for the State of Telangana interacted with the officers on 'ROR Act old and new – Dharani Portal'. The subject 'Departmental enquiry - Disciplinary proceedings' dealt by Hon'ble Sri Justice B. Seshasayana Reddy, former Judge, High Court of Judicature at Hyderabad.

The 50 Junior Civil Judges completed their One Year Basic training on 19.01.2021. The Academy has conducted a valedictory session on 18.01.2021.



Hon'ble Justice Hima Kohli, The Chief Justice, High Court for the State of Telangana and Patron- in Chief of the Academy attended the Valedictory session virtually.



Hon'ble Sri Justice A. Rajasheker Reddy, President of the Academy and Hon'ble Sri Justice M.S. Ramachandra Rao, Judge, High Court for the State of Telangana and Executive Chairman, Telangana State Legal Services Authority presented One Year Course Completion Certificates to the officers.

2. III Professional Advancement Course:

The Academy has conducted a Professional Advancement Course for the newly promoted eleven (11) District Judges (Fast Track Courts) for a period of two months i.e., from 25.11.2020 to 25.01.2021.

On 11.01.2021, Hon'ble Sri Justice B. Vijaysen Reddy, Judge, High Court for the State of Telangana interacted with the officers on 'ROR Act old and new – Dharani Portal' and on the same day Hon'ble Sri Justice B. Seshasayana Reddy, former Judge, High Court of Judicature at Hyderabad has also taken a session on 'Departmental Enquiry-Disciplinary proceedings.

On 12.01.2021, Sri A. Venkateswara Reddy, Registrar General had taken a session on 'Legal Services Authorities Act, 1987 – Salient features, passing of Awards in Lok Adalats'.

The topic i.e., 'Arbitration and Conciliation Act, 1996' was dealt by Hon'ble Sri Justice A. Ramalingeswara Rao, Former Judge, High Court of Judicature at Hyderabad. Hon'ble Sri Justice B. Seshasayana Reddy, Former Judge, High Court of A.P. has also taken a session on 'Execution Petitions' and Hon'ble Sri Justice G.V.Seethapathy has taken virtual sessions on 'Appreciation of evidence in Civil Cases, Appeals, Cross Appeals, Remand, Civil Miscellaneous Appeals, etc.'

The Director of the Academy has taken classes on the 'Motor Vehicles Act' and Writing of Judgments in Criminal Cases. The Faculty of the Academy have also imparted the subjects i.e., Institution of suits - Jurisdiction, Hindu Succession Act, Appreciation of Electronic Evidence, Juvenile Justice Act, 2015, Adjudication in Criminal Courts in cases of perfunctory investigation, Writing of bail orders, Suspension Orders, Revisions in the last phase of training. The 11 Additional District Judges have completed two months of training on 25.01.2021. The Academy has conducted a valedictory session on 23.01.2021.



Hon'ble Sri Justice A. Rajasheker Reddy, President of the Academy presented 'Course Completion Certificates' to all the Additional District Judges.

3. Part-III Final Reflective and Integrated Learning for the 25 Junior Civil Judges of XXI, XXII & XXIII Basic Courses:

The Academy has conducted Part-III Final Reflective Training for a period of two months for the 25 Junior Civil Judges of XXI, XXII and XXIII Basic Courses from 28.01.2021 to 27.03.2021. In this phase, the Academy has imparted training on 'Forensic Science and Forensic Medicine' for a period of two weeks.

On 30.01.2021, Dr. Arun Mohan, Senior Advocate, Supreme Court of India has taken a virtual session on 'Fundamentals of Judicial decision making'.

On 15.02.2021, Smt. K. Satyavati, Chief Functionary, Bhumika Women's Collective and her team have interacted with the officers full day on 'Understanding of Gender and Perspective building'.

Sri M. Brahmachary, AAO (Retd.) has taken sessions on Disciplinary Enquiry-CCA Rules, Leave Rules, Fundamental Rules, Service Rules, Financial Code, etc.

The Academy has also imparted training on 'English Language' for three days by the Faculty of Osmania University.

Hon'ble Sri Justice K.C. Bhanu, former Judge, High Court of Judicature has taught the subject on 'POCSO Act'. Sri G. Venkata Krishnaiah, District Judge, (Retd.) has taken a session on 'Sentencing Policy and Victim Compensation in POCSO Cases'.

The Academy has conducted 40 hours Mediation Training Programme for the 25 trainee Junior Civil Judges from 15.03.2021 to 23.03.2021 organized by the Mediation and Conciliation Project Committee (MCPC), New Delhi. The MCPC has also nominated the Senior Trainers/Observers and Potential Trainers for conducting the 40 hours Mediation Training Programme.



Senior Trainers and Potential Trainers training the Judicial Officers in virtual mode

Ms. Nisha Saxena, Senior Trainer from Delhi, Sri A. Abhijeet Nandagaonkar, Potential Trainer from Maharashtra, Ms. Puneeta Sethi, Potential Trainer from Punjab and Haryana High Court and Sri Srikumara Boodgur, Potential Trainer from

Karnataka have given 40 hours Mediation Training (virtual) from 15.03.2021 to 23.03.2021. The MCPC, Delhi has also issued Certificates to the 25 officers.

Sri M. Rajender, District Judge (Retd.) has taken 3 sessions on 'Appreciation of Evidence in Criminal Cases' and Sri Mohd. Bande Ali, District Judge (Retd.) has taken classes on 'Execution Petitions' and 'Mohammedan Law' to this batch of officers.

Smt. E.Tirumala Devi, Director of the Academy has taken the classes on Admissibility of Documents for collateral purpose, and Charges.

The faculty of the Academy imparted the subjects i.e., on 'Writing of Criminal Judgment, Appreciation of Evidence in Criminal Cases, NDPS Act, N.I. Act, Land Laws, Summary Trial Cases, Hindu Succession Act, Mental Health Act'.

Hon'ble Sri Justice P. Naveen Rao, Judge, High Court for the State of Telangana, had taken a virtual session on 26.03.2021 on the subject 'Judg(e) (Be)ing A Manager'.

Finally, on the last day of the Training i.e., on 27.03.2021, Hon'ble Sri Justice B.Vijaysen Reddy, Judge, High Court for the State of Telangana had interacted with the officers on the subject 'Disposal of Interlocutory Applications'. With this phase of training, all the officers completed One Year Basic Training. Further, the Academy has conducted Valedictory Session on 27.03.2021.



Hon'ble Sri Justice A. Rajasheker Reddy, President, Telangana State Judicial Academy presented 'Course Completion Certificates' to all the officers.

4. Webinar on 20.02.2021:

The Academy has conducted a Webinar on 'Fundamentals of Judicial decision making' by Dr. Arun Mohan, Senior Advocate, Supreme Court of India' to all cadres of Judicial Officers of the State (370 participants) on 20.02.2021 between 10.30 a.m. to 12.00 noon.

5. Training to Senior Civil Judges:

The Academy has conducted two spells of training to the 14 Senior Civil Judges, each spell for a period of One Week.

- a. In the 1st spell of training i.e., from 08.3.2021 to 13.03.2021, the Academy has imparted training on POCSO Act, Framing of charges – Discharge, Appreciation of evidence in Criminal cases.
- b. In the 2nd spell of training i.e., from 22.3.2021 to 27.03.2021, the subjects i.e., SC/STs (Prevention of Atrocities) Amendment Act, Civil Appeals, Commercial Courts, Bails, Sessions Trial, Specific Relief Act, Family Courts Act and NDPS Act were also dealt by the faculty.

6. Training Programme for Advocates:

The Academy has coordinated a Training Programme on 'Electronic Case Management Tools (ECMT)' conducted by the Hon'ble High Court for 177 Advocates of the State of Telangana by the Master Trainers (Judicial Officers) on 27.03.2021 from 10.00 am to 01.00 pm.

By and large, the Academy tried to impart training on the important legal aspects in a multifaceted manner not only to the trainee Judicial Officers but also to the working Judicial Officers of all cadres in the State under the auspices and able guidance of the Hon'ble the Chief Justice who is the patron-in-chief of the Academy, Hon'ble President and Hon'ble Members of the Board of Governors of the Academy.



Disclaimer: Above statements are compiled on the basis of Information received from the Telangana State Judicial Academy.



Events in the District Courts in the State of Telangana

● NIZAMABAD DISTRICT:

District Legal Services Authority, Nizamabad – Success Stories:

On 08.01.2020, one Sri D.R. Srinivas S/o Rajeshwar, R/o Rajaramnagar, Armour filed a petition in the District Legal Services Authority, Nizamabad stating that he completed Bachelor of Library Science (B.Li.Sc.) from Acharya Nagarjuna University, Guntur of Andhra Pradesh. Several times he approached the University for original Provisional Certificates, but for no use, hence he approached the DLSA, Nizamabad. The District Legal Services Authority, Nizamabad issued notice to the concerned. The University has sent original provisional certificates to the District Legal Services Authority, Nizamabad through their standing counsel and the matter was settled with the intervention of District Legal Services Authority, Nizamabad.

జడ్జి చొరవతో విద్యార్థికి సర్టిఫికేట్లు

నిజామాబాద్ లీగల్: తన సర్టిఫికేట్లను యూనివర్సిటీ అధికారులు పంపకపోవడంతో జిల్లా న్యాయసేవాధికార సంస్థను ఆశ్రయించాడు ఓ విద్యార్థి. దరఖాస్తును పరిశీలించిన జడ్జిలు చొరవ తీసుకోవడంతో ఆ విద్యార్థికి సర్టిఫికేట్లు అందాయి. వివరాలు... ఆహూర్లోని రాజారాంనగర్ కు చెందిన దీప్తి శ్రీనివాస్ 2017లో ఏపీలోని గుంటూరు జిల్లా ఆచార్య నాగార్జున విశ్వవిద్యాలయం దూరవిద్య బ్యాచ్ లర్ ఆఫ్ లైబ్రరీ సైన్స్ డిగ్రీ పరీక్షలు రాశాడు. పరీక్షలో ప్రథమ స్థాయిలో ఉత్తీర్ణుడయ్యాడు. ఆనంతరం ఓరిజినల్ సర్టిఫికేట్లు పంపాలని వర్సిటీ అధికారులకు పలుమార్లు దరఖాస్తు చేసుకున్నాడు. అన్నిరకాల పేజీలు చెల్లించాడు. అయినా శ్రీనివాస్ కు సర్టిఫికేట్లు ఇవ్వటానికి వర్సిటీ అధికారులు నిరాకరించారు. దీంతో జిల్లా న్యాయసేవాధికార సంస్థలో దరఖాస్తు చేసుకున్నాడు. దరఖాస్తును పరిశీలించిన సంస్థ చైర్ పర్సన్, జిల్లా జడ్జి సాయి రమాదేవి, న్యాయసేవాధికార సంస్థ కార్యదర్శి కిరణ్ మహా ప్రతివాదులైన వర్సిటీ దూర విద్య డైరెక్టర్, కంట్రోలర్ ఆఫ్ ఎగ్జామినేషన్ నోటీసులు జారీచేశారు. దీంతో వర్సిటీ అధికారులు శనివారం జిల్లా కోర్టుకు హాజరై శ్రీనివాస్ కు సర్టిఫికేట్లు అందజేశారు.

కారులకు పలుమార్లు దరఖాస్తు చేసుకున్నాడు. అన్నిరకాల పేజీలు చెల్లించాడు. అయినా శ్రీనివాస్ కు సర్టిఫికేట్లు ఇవ్వటానికి వర్సిటీ అధికారులు నిరాకరించారు. దీంతో జిల్లా న్యాయసేవాధికార సంస్థలో దరఖాస్తు చేసుకున్నాడు. దరఖాస్తును పరిశీలించిన సంస్థ చైర్ పర్సన్, జిల్లా జడ్జి సాయి రమాదేవి, న్యాయసేవాధికార సంస్థ కార్యదర్శి కిరణ్ మహా ప్రతివాదులైన వర్సిటీ దూర విద్య డైరెక్టర్, కంట్రోలర్ ఆఫ్ ఎగ్జామినేషన్ నోటీసులు జారీచేశారు. దీంతో వర్సిటీ అధికారులు శనివారం జిల్లా కోర్టుకు హాజరై శ్రీనివాస్ కు సర్టిఫికేట్లు అందజేశారు.



శ్రీనివాస్ కు సర్టిఫికేట్లు అందజేస్తున్న జడ్జి సాయి రమాదేవి

Newspaper clipping - handing over of the certificates

● NALGONDA DISTRICT:

Inauguration of POCSO Court at Bhongir, Nalgonda District:

Hon'ble the Chief Justice Hima Kohli inaugurated the POCSO Court at Bhongir in Virtual Mode. Hon'ble Sri Justice Shameem Akther, Administrative Judge of Nalgonda District graced the occasion, while Sri M.V. Ramesh, the Prl. District and Sessions Judge, Nalgonda District, Smt. Anitha Ramachandran, District Collector, Yadadri-Bhuvanagiri, Sri Huzaib Ahmed Khan, V Addl. District Judge, Bhongir, Sri Ismaail Ahmed, President, Bar Association, Bhongir attended the programme virtually. Hon'ble the Chief Justice addressed the virtual gathering and stated that the cases dealt by the POCSO courts are sensitive in nature and all the small details shall be considered during the trial. Sri M.V. Ramesh, Prl. District and Sessions Judge,

Nalgonda District has stated that a total number of 188 cases were transferred to the newly inaugurated POCSO court, which were previously pending in the erstwhile united Nalgonda District.

● **RANGAREDDY DISTRICT:**

Inauguration of Guard Room and virtual inauguration of Fast Track Court and Court for POCSO case at Malkajgiri and Kukatpally, Rangareddy District:



Hon'ble the Chief Justice inaugurating the Guard Room at Ranga Reddy District Court Complex, in the august presence of Hon'ble Sri Justice A. Rajashekher Reddy and Hon'ble Sri Justice A. Abhishek Reddy

Hon'ble the Chief Justice Hima Kohli inaugurated the newly constructed guard room at the Rangareddy District Court Complex at LB Nagar. Later, the ladyship inaugurated the fast-track court and Court for POCSO cases at Malkajgiri and Kukatpally. Hon'ble Sri Justice A. Rajasheker Reddy, Judge, High Court and Administrative Judge of Rangareddy District, Hon'ble Sri Justice A. Abhishek Reddy, Judge, High Court graced the occasion. Registrars of the High Court, Dr. Radha Rani, Prl. District and Sessions Judge, Rangareddy District, President, Bar Association, Rangareddy District and Sri Mahesh Bhagwat, Commissioner, Rachakonda Police Commissionerate, have attended the inauguration program. On this occasion, for the first time, an all-women component led by an Armed Reserve Sub Inspector presented a ceremonial guard of honour to the Hon'ble Chief Justice.



Disclaimer: Above statements are compiled on the basis of Information received from the respective District Courts.

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